

# High Court of Karnataka Bengaluru

Dated: 26<sup>TH</sup> NOVEMBER 2020.

**CORRIGENDUM TO NEW STANDARD OPERATING  
PROCEDURE (SOP) DATED: 27.08.2020 FOR  
DISTRICT JUDICIARY IN THE STATE IN PURSUANCE TO  
THE ORDER OF THE HON'BLE SUPREME COURT OF INDIA**

The Sl. No. 15 of New SOP dated: 27.08.2020 reads as under:

*“15. As far as possible, only 75% of Group-C employees shall be put up on duty during the working hours on rotation basis. The Principal District & Sessions Judges, in case of exigencies, shall have discretion to call additional staff members in Group-C. All the staff members belonging to Group-B and D shall be on duty.”*

**shall be modified and substituted as under:**

***“All the Officers/Officials of District Judiciary/Trial Courts in the State shall attend the Office/Court regularly on 100% basis with immediate effect.”***

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL

(P.T.O.)

**Copy forwarded for information and necessary action to:-**

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru
2. All the Prl. Dist. & Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. All the Prl. Judges, Family Courts in the State.
5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State.
6. The Central Project Co-ordinator, with a request to web-host the Corrigendum in the High Court Website.
7. Office copy.

With a request to circulate the copy of the Corrigendum amongst all the Judicial Officers working in the unit.